

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) DIARY NO(S). 8867/2025

[Arising out of impugned final judgment and order dated 17-10-2024 in FAFO No. 654/2013 17-10-2024 in FAFO No. 2995/2006 passed by the High Court of Judicature at Allahabad]

MAHIMA MISHRA @ KANTIKA MISHRA

PETITIONER(S)

VERSUS

RAJASTHAN STATE ROAD TRANSPORT CORPORATION

RESPONDENT(S)

(IA No. 66895/2025 - CONDONATION OF DELAY IN FILING
IA No. 66896/2025 - EXEMPTION FROM FILING O.T.
IA No. 66897/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 28-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PANKAJ MITHAL
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) : Ms. Uttara Babbar, Sr. Adv.
Ms. Bhavana Duhoon, AOR
Mr. Govind Dixit, Adv.
Ms. Rayana Mukherjee, Adv.
Ms. Amrita, Adv.

For Respondent(s) :

UPON hearing the counsel the court made the following
O R D E R

1. The delay of 33 days in filing the present petition is condoned. Accordingly, I.A. No. 66895/2025 is allowed.
2. Heard Ms. Uttara Babbar, learned senior counsel appearing for the petitioner.
3. Leave granted. Hearing expedited.

Signature Not Verified
Digitally signed by
geeta ahuja
Date: 2025.03.29
15:12:55 IST
Reason: [?]

(Nidhi Mathur)
Court Master (NSH)

(Geeta Ahuja)
Assistant Registrar-cum-PS